

ITEM NO.46

COURT NO.5

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).33576-33584/2013

(Arising out of impugned final judgment and order dated 30/07/2013 in DBCWP No. 3707/2013, 3799/2013, 3996/2013, 4002/2013, 4030/2013, 4032/2013, 4047/2013, 4060/2013, 4073/2013 passed by the High Court of Rajasthan at Jaipur)

STATE OF RAJASTHAN & ORS

Petitioner(s)

VERSUS

PRAKASH CHANDRA SHARMA & ANR

Respondent(s)

(With Interim Relief and Office Report)

WITH

SLP(C) No. 33663-33672/2013

(With Interim Relief and Office Report)

SLP(C) No. 35871-35880/2013

(With Interim Relief and Office Report)

SLP(C) No. 35924-35933/2013

(With appln.(s) for impleadment and Interim Relief and Office Report)

SLP(C) No. 586-590/2014

(With Office Report)

SLP(C) No. 591-600/2014

(With Office Report)

SLP(C) No. 2029-2038/2014

(With Office Report)

SLP(C) No. 4537-4547/2014

(With Office Report)

SLP(C) No. 7077-7087/2014

(With Office Report)

SLP(C) No. 7088-7099/2014

(With Office Report)

SLP(C) No. 10814-10823/2014

(With Office Report)

SLP(C) No. 36122/2014
(With appln.(s) for directions and Office Report)

SLP(C) No. 36123/2014
(With appln.(s) for directions and Office Report)

SLP(C) No. 36121/2014
(With appln.(s) for intervention and Office Report)

SLP(C) No. 8649/2015
(With appln.(s) for intervention and Office Report)

SLP(C) No. 32671/2013
(With Interim Relief and Office Report)

SLP(C) No. 27073/2015
(With Interim Relief and Office Report)

SLP(C) No. 27098/2015
(With Interim Relief and Office Report)

SLP(C) No. 27136/2015
(With Interim Relief and Office Report)

SLP(C) No. 28046/2015
(With Interim Relief and Office Report)

SLP(C) No. 28051/2015
(With Interim Relief and Office Report)

SLP(C) No. 28091/2015
(With Interim Relief and Office Report)

SLP(C) No. 27007/2015
(With Interim Relief and Office Report)

SLP(C) No. 29021/2015
(With Interim Relief and Office Report)

SLP(C) No. 28044/2015
(With Interim Relief and Office Report)

SLP(C) No. 29451/2015
(With Interim Relief and Office Report)

SLP(C) No. 29481/2015
(With Interim Relief and Office Report)

SLP(C) No. 29539/2015
(With Interim Relief and Office Report)

SLP(C) No. 28885/2015
(With Interim Relief and Office Report)

SLP(C) No. 28996/2015
(With Interim Relief and Office Report)

SLP(C) No. 34103-34109/2015
(With Interim Relief and Office Report)

SLP(C) No. 17204/2016
(With Office Report)

SLP(C) No. 26131/2016
(With Office Report)

SLP(C) No. 35142-35152/2016

S.L.P.(C)...CC No. 24468-24489/2016
(With appln.(s) for c/delay in filing SLP and Office Report)

Date : 17/02/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE PRAFULLA C. PANT
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. S.S. Shamsbery, AAG
Mr. Amit Sharma, Adv.
Mr. Ankit Raj, Adv.
Ms. Ruchi Kohli, AOR

Dr. (Mrs.) Vipin Gupta, AOR

Mr. Abhishek Gupta, AOR

Mr. H.D. Thanvi, Adv.
Mr. Rishi Matoliya, AOR

For Respondent(s) Mr. Abhay Kumar, AOR

Dr. Kailash Chand, AOR

Ms. Aishwarya Bhati, AOR
Mr. Jaideep Singh, Adv.
Mr. Dillip Kr. Nayak, Adv.
Mr. Amit Verma, Adv.
Mr. T. Gopal, Adv.

Ms. Nidhi, AOR

Mr. Mrinmay Bhattmewara, Adv.

Mr. Sanjay Kumar Tyagi, AOR

Mr. A.K. Panda, Sr. Adv.

Mr. Tejaswi Kumar Pradhan, AOR

Mr. Arvind Kumar, AOR

Mr. Ajay Vikram Singh, AOR

Ms. Priyanka Singh, Adv.

Mr. Pritam Bishwas, Adv.

Mr. Ujjwal Mishra, Adv.

Mr. Prashant Singh, Adv.

Mr. Naresh Kumar, AOR

Mr. Ravindra Kumar Singh, Adv.

Mr. C. K. Rai, AOR

Mr. Pradeep Kumar Yadav, Adv.

Ms. Jaya Yadav, Adv.

Mr. D.P. Singh Yadav, Adv.

Ms. Manju Jetley, AOR

Mr. Rishabh Sancheti, Adv.

Mr. T. Mahipal, AOR

Mr. R. Sancheti, Adv.

for M/s. M. V. Kini & Associates

Mr. Puneet Jain, Adv.

Mr. Abhinav Gupta, Adv.

Mrs. Christi Jain, Adv.

Mr. Pankaj Sharma, Adv.

Ms. Pratibha Jain, AOR

Mr. Nikhil Singh, Adv.

Ms. Rashmi Singh, AOR

Mrs. Urmila Sirur, AOR

Mr. K.S. Negi, Adv.

Mr. Alok Kumar, Adv.

Mr. Sibbo Shankar Misra, Adv.

Mr. Ravi Prakash, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We find no reason to interfere with the order(s)
passed by the High Court.

The special leave petitions filed by the State of
Rajasthan are dismissed.

Of course, the State is entitled to verify the
experience and credentials of the candidates.

Applications for intervention/impleadment are
dismissed.

SLP(C) No. 34103-34109/2015 & SLP(C) No. 26131/2016

Detag.

(SANJAY KUMAR-I)
AR-CUM-PS

(JASWINDER KAUR)
COURT MASTER